

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2358
ANSWERED ON:11.03.2015
RESERVATION TO THIRD GENDER
P. Shri Nagarajan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has any proposal to give reservation to third gender in Government employment;
- (b) if so, the details thereof; and
- (c) if not, the action proposed to be taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): The Hon'ble Supreme Court in its judgement dated 15.04.2014 in WP No. 400/2012 filed by National Legal Services Authority (NLSA) Vs. UOI, has inter-alia directed Centre and the State Governments to take steps to treat transgender persons as socially and educationally backward classes of citizens and extend all kinds of reservation in cases of admission in educational institutions and for public appointments. Subsequently, the Department of Social Justice & Empowerment, Ministry of Social Justice & Empowerment has sought clarification in Supreme Court regarding, inter-alia, inclusion of transgender persons belonging to SC/ST category by birth in the OBC category. The matter is presently under consideration in the Court.